

pleased to state:

(a) whether it is a fact that more than 25 trains were detained in the Southern Railway on account of agitation by Tamil Nadu students on the 9th January, 1969 on the issue of A.I.R. News Bulletin; and

(b) if so, total loss suffered by the Railways as a result of this agitation and detention of trains?

THE MINISTER OF RAILWAY
(DR. RAM SUBHAG SINGH): (a) Yes.

(b) Rs. 13,373/-

Exploitation of Iron Ore at Kudremukh

1050. SHRI SITARAM KESRI: Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 2234 on the 26th November, 1968 and state:

(a) whether the techno-economic feasibility and pilot plant studies for the exploitation of the Kudremukh Iron Ore have been completed; and

(b) if so, Government's decision regarding the Commercial exploitation of the Ore?

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS AND MINES & METALS
(SHRI JAGANNATH RAO) (a) No, Sir. The studies have been commenced from the 1st December, 1968 and will take 18 months for completion.

(b) Does not arise.

रेलवे डिब्बों में यात्री सुविधाओं की व्यवस्था

1051. श्री कंबर लाल गुप्त : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में रेल यात्रा के लिए पहले, दूसरे, तीसरे दर्जे के कुल कितने डिब्बे प्रयोग में लाये जा रहे हैं ;

(ख) उनमें से ऐसे कितने डिब्बे हैं जिनमें पंखा बिजली आदि यात्रियों की सब सुविधायें उपलब्ध नहीं हैं ;

(ग) यह कमियाँ कब तक पूरी होने की सम्भावना है ; और

(घ) क्या सरकार का विचार है कि इन डिब्बों का प्रयोग तब तक नहीं किया जाये जब तक उनमें सारी सुविधायें उपलब्ध न हों ?

रेलवे मंत्री (डा० राम सुभग सिंह) :

(क) एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT-126/69]

(ख) और (ग). सभी सवारी डिब्बों में बिजली की रोशनी और पंखों की व्यवस्था है। लेकिन, कुछ पुराने सवारी डिब्बों में, जिनकी उपयोगिता की अवधि समाप्त हो चुकी है, केवल पंखों की व्यवस्था नहीं है। इन सवारी डिब्बों को बेकार घोषित करके उनकी जगह दूसरे डिब्बे चलाये जाने हैं। ऐसे सवारी डिब्बों में पंखे लगाने का विचार नहीं है।

(घ) जी नहीं।

Manganese ore Mining Industry

1052. SHRI A. SREEDHARAN:
SHRI K. LAKKAPPA:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that the manganese ore mining industry is facing crisis; and

(b) if so, whether there is any proposal under consideration of Government to give financial help to the industry to avert the crisis?

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND

CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO):

(a) The Manganese Industry in India is passing through difficult time.

(b) Possibilities of affording relief to this industry are under consideration of the Government.

**Cooper Allen and North-West Tannery
Branches of British India Corporation,
Kanpur**

1053. SHRI A. SREEDHARAN:
SHRI HIMATSINGKA:
SHRI S.K. TAPURIAH:
SHRI N.K. SOMANI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have since decided to take over the Cooper Allen and the North-West Tannery Branches of the British India Corporation Ltd. at Kanpur;

(b) if so, on what terms these units are being taken over; and

(c) what will be the constitution and composition of the Board of Directors to be set up for the working of these units and how the management and control over these units will be shared between Government and the private partners?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes, Sir.

(b) A statement is attached.

(c) A new wholly owned Government Company under the name and style of Tannery and Footwear Corporation of India Ltd. has been formed to manage the two units. The constitution and composition of the Board is under consideration.

STATEMENT

The terms of taking over of these two units of the British India Corporation are as follows:

(i) the fixed assets of these two units comprising land, buildings, plant and

machinery and other assets will be handed over by the management of the B.I.C., to the new Company at a nominal value of Rupee One.

(ii) Stocks of raw materials, stores, spares and work in progress to the extent considered serviceable will be taken over by the New Company at a value to be determined by M/s. S.R. Batliboi and Company, a firm of Chartered Accountants in conjunction with the Technical Team appointed by the Government of India. The value of such assets has been estimated at Rs. 17,57,991/- by the firm of Chartered Accountants and their report is presently under consideration.

(ii) The New Company would not be responsible for the debts due by, any loans, advances and liabilities of the British India Corporation prior to the date of the sale of the two Units. These will be the responsibility of and are to be dealt with by the said Corporation in such manner as it considers suitable for its purposes. Likewise, the new Company will not take over deposits and advances made to the aforesaid branches of the Corporation prior to the date of the sale.

(iv) the finished stocks as existing on the date of the sale would not be taken over by the new Company.

(v) In the case of these employees who are taken over by the new Company, the new Company would accept full responsibility with regard to their gratuity and the employees so taken over will be entitled to the benefits of the leave already accrued. In the case of those who are not taken over by the new Company, the Corporation would remain liable for payment of their dues including retrenchment compensation, if any.

All India Manufacturers Organisation

1054. SHRI SREEDHARAN:
SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Central Committee convention of the All India Manufacturers